## TO BE PUBLISHED IN PART II SECTION 3(11) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA MINISTRY OF FINANCE DEPARTMENT OF REVENUE

NEW DELHI: THE 16th Reb, 1993

## CORRIGENOUM (INCOME\_TAX)

S.O.No. In exercise of the powers conferred by subclause (v) of clause (23C) of Section 10 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby makes the following modification in its notification No.9004 (F.No. 197/206/91-ITA-I) dated 26-2-92 notifying "Hindu Satkar Samity, Calcutta "for the purposes of the above said clause:

For: (i) for the assessment years 1992-93 to 1995-96.

Read: (i) for the assessment years 1990-91 to 1992-93.

Notification No. 9210

(F. No. 197/206/91-ITA-I)

(SHARAT CHANDRA)
UNDER SECRETARY TO THE GOVT. OF INDIA.

To

The Manager, Government of India Press, Ring Road, Mayapuri Industrial Area, (Near Rajouri Garden), New Delhi.